

to keep a strict vigil on the quality of food stuff being manufactured and sold in the country and take appropriate legal action against those violating the PFA Act and Rules.

[English]

Sale of Sub-standard Medicines

1081. SHRI C.P.M. GIRIYAPPA : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether it has come to the notice of the Government that the medicines, particularly tablets and syrups are not at all effectively because they are of cheap quality;

(b) if so, whether any complaints has been received in this regard; and

(c) if so, the action taken thereon ?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI DALIT EZHILMALAI) : (a) All Medicines including tablets and Syrups manufactured and sold in the Country are required to comply with quality para-meters stated in the Books of standard (Pharmacopoeias), as prescribed in Second Schedule to the Drugs and Cosmetics Act, 1940 and the rules framed thereunder. Failure to do so would attract necessary punitive action like withdrawal of the Batch of Drugs sold, withdrawal of permission granted to manufacture the specific item, suspension/cancellation of manufacturing Licences or prosecution of the manufacturers as per the provision of the Drugs and cosmetics Act, 1940 and the rules the retander.

There are a number of instance when samples of the Drugs tasted revealed that these are either of substandard quality or spurious.

(b) and (c) Whenever specific complaints of poor quality drugs are brought to the notice of the Government, necessary investigations are carried out by the Drug Control Authorities of States/U.Ts, and necessary punitive action taken against defaulters.

[Translation]

Procurement Price of Wheat, Rice and Sugar

1082. SHRI RAMDAS ATHAWALE : Will the Minister of FOOD AND CONSUMER AFFAIRS be pleased to state :

(a) the procurement price of wheat, rice and sugar during each of the last three years till date;

(b) whether there is any increase in the procurement prices of these items every time;

(c) if so, the reasons therefor;

(d) whether the procurement of wheat, rice and sugar was satisfactory during the said period:

(e) if so, the details thereof year-wise; and

(f) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD AND CONSUMER AFFAIRS (SHRI SATYA PAL SINGH YADAV) : (a) The Minimum Support Prices (MSP) fixed by the Government for wheat and paddy during the last three marketing seasons are as under:

Marketing Year	Paddy			Wheat
	Common	Fine	Super Fine	
1995-96	360	375	395	360
1996-97	380	395	415	380
1997-98	415	Grade 'A'		415+60
		445		(Central bonus)

Procurement prices of levy rice vary from state to state depending on the level of statutory charges prevailing in each state Ex-factory prices of levy sugar for the sugar seasons 1994-95- 1996-97 is attached in the given statements.

(b) and (c) : the minimum Support Prices or wheat 36X

nature. The MBBS have been raised on the basis of the recommendations of Commission for Agricultural Costs and Prices (CACP) which takes into account a number of factors such as cost of production reasonable return to the farmers, etc.

Procurement prices of levy rice are increased after taking into account MSP of paddy, statutory taxes and levies milling charges and other incidental charges, output ratio of rice from paddy, etc.

As regards sugar, the increase in Statutory Minimum Price for Sugarcane and conversion cost results in rise in the exfactory levy sugar prices.

(d), (e) & (f) Quantities of wheat and rice procured for Central Pool during the last three Marketing Seasons are as under:-

Marketing Year	(IN LAKH TONNES)	
	Rice (including paddy in terms of rice)	Wheat
1995-96	99.50	123.27
1996-97	122.57	81.83
1997-98	136.56 (upto 25-5-98)	82.97

Under the present policy of partial control, the sugar factories are required to supply 40% of their total production under levy quota for distribution through the Public Distribution System except

the factories covered under various incentive schemes.

The above qualities procured were adequation for meeting the requirement of Public Distribution System/ Targetted Public Distribution System.

Statement

The Ex-factory price for average grade of Sugar for 19 pricing zones for the year 1994-95 to 1996-97

(Rs./Qtl. of Sugar)

Sl.No.	Zones	1994-95 for SMP Rs. 39.10	1994-95 for SMP Rs. 39.10 w.e.f. 27-5-95	1995-96 for SMP Rs. 42.50	1996-97 for SMP Rs. 45.90
1	2	3	4	5	6
1.	Punjab	773.90	773.90	871.04	1084.04
2.	Haryana	762.56	762.56	861.56	985.43
3.	Rajasthan	903.16	903.16	945.39	1110.45
4.	UP (West)	796.80	796.80	898.62	961.61
5.	UP (Central)	795.62	796.62	881.03	994.05
6.	UP (East)	946.30	946.30	938.5	1038.74
7.	Bihar (North)	840.92	840.92	940.69	1140.37
8.	Bihar (South)	942.25	942.25	1034.7	-
9.	Gujarat (South)	746.68	746.68	852.14	938.58
10.	Saurashtra	778.05	778.05	940.93	1055.69
11.	Madhya Pradesh	812.70	812.70	981.36	1112.02
12.	Maharashtra (South)	804.75	804.75	847.68	976.52
13.	Maharashtra (North)	801.51	801.51	873.27	983.60
14.	Maharashtra (Central)	763.60	763.60	824.24	958.33
15.	Karnataka	-	-	-	-
	Karnataka (With Harvesting)	751.63	-	-	-
	Karnataka (without Harvesting)	746.80	-	-	-
15(a)	North West Karnataka (with Harvesting)	-	778.36	-	-
15(b)	North West Karnataka (without Harvesting)	-	773.52	851.05	970.70
15(c)	Rest of Karnataka (with Harvesting)	-	752.25	-	-
15(d)	Rest of Karnataka (without Harvesting)	-	747.18	889.66	1001.84
16.	Andhra Pradesh	800.81	800.81	937.73	1071.60
17.	Tamil Nadu & Pondicherry	782.46	782.46	937.38	1049.04

1	2	3	4	5	6
18.	Assam, Orissa, West Bengal & Nagaland	815.67	815.67	1039.88	1420.07
19.	Kerala, Goa & Coastal Karn.	-	-	-	-
19(a)	Kerala, Goa & Coastal Karn. (With Harvest)	805.62	805.62	-	-
19(b)	Kerala, Goa & Coastal Karn. (Without Harvesting)	792.58	792.58	931.75	1127.98
All India		785.45	785.96	876.75	1000.77

[English]

Freedom Fighter Pension

1083. SHRI MULLAPALLY RAMACHANDRAN : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether any struggle/uprisings by the Communist Party in Kerala have been declared as part of freedom struggle by the Government recently.

(b) if so, the details thereof;

(c) whether Swatantra Sainik Samman pensions are granted to the participants in such struggles;

(d) whether the Government propose to review the decision of the former Government regarding any of these struggles; and

(e) if so, the details thereof?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI) : (a) and (b) During 1997-98, the Central Government had recognised the following regional movements that took place in Kerala as part of the freedom struggle:

- (i) Kellara-Pangode Case
- (ii) Kadakkal Riot Case
- (iii) Chengannur Rior Case
- (iv) Vettiyoorkavu Conference
- (v) Anti-Independent Travancore Movement
- (vi) Punnapra-Vayalar Movement
- (vii) Kayyur Movement
- (viii) Kavumbai Movement
- (ix) Karivelloor Movement
- (x) Morazha Movement; and
- (xi) Malabar Special Police Strike

(c) The Central Government has been granting pensions to the participants of the recognised movements on their fulfilling the eligibility criteria laid down under the Swatantrata Sainik Samman Pension Scheme. However, no pension has been granted so far to the participants of above movements of Kerala as no verification report has been received from the State Government in respect of the claims submitted by the applicants.

(d) At present, no such proposal is under consideration of the Government.

(e) Does not arise.

Removal of Mochi Community In Gujarat

1084. SHRI HARIN PATHAK : Will the Minister of SOCIAL JUSTICE & EMPOWERMENT be pleased to state :

(a) whether the Government have removed Mochi Community from the list of Scheduled Caste in Gujarat;

(b) if so, the details thereof:

(c) whether Government of Gujarat have requested the Union Government to restore the Mochi Community in the List of Scheduled Caste:

(d) if so, the action taken by the Government in this regard: and

(e) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRIMATI. MANEKA GANDHI) : (a) No, Sir.

(b) Does not arise.

(c) No, Sir.

(d) and (e) Does not arise.